

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 52014 OF 2018

[Arising out of the Order-in-Appeal No. 15 (CRM)/ST/JDR/2018-19 dated 09/04/2018 passed by The Commissioner, CGST, Jodhpur – 342 003.]

**M/s Udaipur Chamber of
Commerce & Industry,**
Chamber Bhawan, Chamber Marg,
Mewar Industrial Area, Madri,
Udaipur (Raj.).

Appellant

VERSUS

**The Commissioner,
Central Goods & Service Tax,**
Udaipur (Raj.).

Respondent

APPEARANCE

Ms. Poorvi Asati, Advocate – for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51291/2023

DATE OF HEARING : 13.09.2023

JUSTICE DILIP GUPTA

Learned counsel for the appellant states that a certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**